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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI

O.A. No. 681 of 1995

New Delhi, dated the 30th November, 1995

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE MR. D.C. VERMA, MEMBER (J)

Shri Sunil Dutt and others,
S/o Shri Satya Prasad,
R/o C-159, Sector 23,
Raj Nagar,
Ghaziabad (U.P.)

..... APPLICANT(S)

(By Advocate: Shri M.K. Giri)

VERSUS

1. Union of India through
the Chairman,
Ministry of Railways (Railway Board),
Rail Bhawan, New Delhi.
2. The Divisional Railway Manager,
Northern Railway, DRM Office,
New Delhi.
3. The Assistant Personnel Officer,
Northern Railway,
New Delhi. RESPONDENTS
(By Advocate: Shri B.K. Aggarwal)

ORDER (ORAL)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri M.K. Giri for the
applicant and Shri B.K. Aggarwal for the respondents.

2. Shortly stated the case of the applicant
Shri Sunil Dutt and 30 others is that they
commenced training as Apprentice Train Examiners
on 22.7.1991. The normal training period was
two years which otherwise would ^{have} ~~had~~ expired on 22.7.93,
but the ^{same} ~~same~~ training period was curtailed in the
public interest to 18 months, and the applicants
joined duty as Train Examiners on ~~the~~ ^{the} substantive

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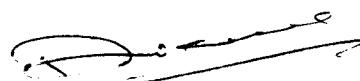
(1)

posts on 8.5.93. They contend that the respondents are showing them to have joined duty on 10.5.93. The applicants are claiming salary and seniority as Ticket Examiners from 10.6.93.

3. We note that the applicants have filed a representation to the respondents dated 28.1.94, in which the above points had been raised but the respondents' counsel Shri B.K. Aggarwal contends that the said representation has not yet been disposed of.

4. Both counsel agree that we may dispose of this O.A. with a direction to the respondents to examine the contents of the applicants' representation dated 22.1.94 and dispose it of by means of a detailed, speaking and reasoned order within three months from the date of receipt of a copy of this judgment. In the event that any further grievance still survives, it will be open to the applicants to agitate the same through appropriate original proceedings in accordance with law, if so advised.

5. This O.A. is disposed of accordingly. No costs.


(D.C. VERMA)
MEMBER(J)


(S.R. ADIGE)
MEMBER(A).

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